FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s VYJAYANTHI TELEVENTURES PRIVATE LIMITED

Relevant Particulars		
1.	Name of corporate debtor	M/s Vyjayanthi Televentures Private Limited
2.	Date of incorporation of corporate debtor	04/09/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92132TG2006PTC051050
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No.104, Road No. 71, Nava Nirman Nagar, Jubilee Hills, Hyderabad, Telangana, India- 500053.
6.	Insolvency commencement date in respect of corporate debtor	17/08/2026 (Order copy received on 20/08/2026)
7.	Estimated date of closure of insolvency resolution process	13/02/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Immaneni Chaitanya Kiran IBBI Reg No: IBBI/IPA-002/IP-N01257/2023-2024/14280
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#40-26-22, Mohiddin Street, Chandramoulipuram, Opp BSNL Telephone Exchange, MG Road, Vijayawada, NTR District, Andhra Pradesh - 520010. cimmaneni@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	#40-26-22, Mohiddin Street, Chandramoulipuram, Opp BSNL Telephone Exchange, MG Road, Vijayawada, NTR District, Andhra Pradesh - 520010. Cirp.vtpl2026@gmail.com
11.	Last date for submission of claims	31/08/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No classes identified as yet
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	No classes identified as yet
14.	Relevant Forms and Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads No classes identified as yet.

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of **M/s Vyjayanthi Televentures Private Limited** on **17/08/2026.**

The creditors of M/s Vyjayanthi Televentures Private Limited are hereby called upon to submit their claims with proof on or before **31/08/2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

- This para is not applicable as no class of creditors has been identified yet.

Submission of false or misleading proofs of claim shall attract penalties.

CA Immaneni Chaitanya Kiran
Interim Resolution Professional
M/s Vyjayanthi Televentures Private Limited
IBBI Reg No: IBBI/IPA-002/IP-N01257/2023-2024/14280
AFA No: AA2/14280/02/300627/204392
AFA issued by ICSI IIP is valid up to 30/06/2027

Date: 22/08/2026
Place: Hyderabad

GOALPOST INDUSTRIES LIMITED

Regd Office: 324A, IIIrd Floor, Aggarwal Plaza, Sector-14, Rohini, New Delhi-110085
Email id:gulmoharlimited@gmail.com. Tel.:+91-9599919919.
Website:www.goalpostltd.in CIN :L74110DL1982PLC013956

INFORMATION REGARDING 44th ANNUAL GENERAL MEETING AND BOOK CLOSURE DATES

Notice is hereby given that the 44th Annual General Meeting ("AGM") of Members of M/s. Goalpost Industries Limited ("Company") will be held on Friday, September 18, 2026 at 11:00 A.M. (IST), at registered office of the company to transact the Ordinary & Special Business as set out in the Notice of the AGM. In compliance with earlier General Circular issued by Ministry of Corporate Affairs ("MCA") & SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 03, 2024 and all other applicable laws, rules, regulation issued by Ministry of Corporate Affairs, Securities & Exchange Board of India, as amended from time to time.

In accordance with the aforesaid MCA Circulars and SEBI Circulars, and in compliance with the Listing Regulations, the Annual Report for the Financial Year 2025-26 ("Annual Report") along with the Notice of AGM will sent and completed only through electronic mode to those Members of the Company whose e-mail addresses are registered with the Company / Depository Participant(s). Physical copies of the Notice of the 44th AGM along with Integrated Annual Report for Financial Year 2025-26 shall be sent to those Members who request for the same.

Further, in accordance with Regulation 36(1)(b) of SEBI Listing Regulations, a letter providing web-link and QR Code for accessing the Annual Report for Financial Year 2025-26 will dispatched to those Shareholders who have not registered their e-mail address with their respective DP / Registrar and Transfer Agent ("RTA") of the Company i.e. M/s. Skyline Financial Services Private Limited and dispatched completed on August 21,2026. Further, if your e-mail Id. is registered either with the Company or with the Depository, Notice of AGM along with Annual Report and login details will be sent on your registered e-mail Id. If your e-mail Id. is not registered, then the below mentioned procedure may be followed:

1. **For Shareholders who hold Shares in Physical mode:**
Shareholder should furnish their e-mail Id., mobile number & other details in Form ISR-1 along with other relevant forms as prescribed by SEBI to the Company's Registrar and Transfer Agent, M/s. Skyline Financial Services Private Limited at their office situated at D-153/A, 1ST FLOOR, OKHLA INDUSTRIAL AREA,PHASE-I, NEW DELHI-110020, India or at their e-mail Id. i.e. admin@skylinerta.com.
The required forms are available on the Company's website at https://goalpostltd.in/ and on the Company's RTA's website www.skylinerta.com .
2. **For Shareholders who hold Shares in Demat mode:**
Shareholder should update their e-mail Id. in their Demat Account as per the process advised by their respective Depository Participant.

The Annual Report along with the Notice of AGM will also be made available on the Company's website at https://goalpostltd.in/, websites of the Stock Exchange, i.e., MSEI, CSE at www.msei.in, www.cse-india.com and website of NSDL at https://www.evoting.nsdl.com. The remote e-voting facility shall commence on Tuesday, 15th September, 2026 from 9:00 a.m. and end on Thursday 17th September ,2026 at 5:00 p.m. The remote e-voting shall not be allowed beyond the aforesaid date and time.

A person, whose name appears in the Register of Members/ Beneficial Owners as on the cut-off date (Record date), i.e., Friday, September 11, 2026 only shall be entitled to avail the facility of remote e-voting /voting at the Meeting.

Any person who becomes member of the Company after dispatch of the Notice of the Meeting and holding shares as of the cut-off date may obtain the User ID and password inter alia by sending a request at evoting@nsdl.co.in. The detailed procedure for obtaining User ID and password is also provided in the Notice of the Meeting which is available on Company's website and NSDL's website. If the members already registered with NSDL for e-voting, he can use his existing User ID and password for casting the vote through remote e-voting.

BOOK CLOSURE: Notice is further given that pursuant to section 91 of the Act and the Rules framed there under, the Registrar of Members and the Share Transfer Books of the Company will remain closed from 12.09.2026 to 18.09.2026 (both days inclusive) for the purpose of 44th AGM. **QR code of Annual Report as below:**

For Goalpost Industries Limited
Sd/-
Kalika Mishra
Company Secretary

Date: August 21, 2026
Place: New Delhi

SKIPPER LIMITED

CIN: L40104WB1981PLC033408

Registered Office: 3A, Loudon Street, 1st Floor, Kolkata - 700 017, West Bengal, India
Phone: 033- 22895731, Fax: 033-22895733
Email - investor.relations@skipperlimited.com, Website: www.skipperlimited.com

NOTICE OF 45TH ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING

NOTICE is hereby given that the 45TH **(FORTY-FIFTH)** Annual General Meeting ('AGM' or the 'Meeting) of the members of **SKIPPER LIMITED** ("the Company") will be held on **Tuesday, 15th September, 2026 at 11:30 A.M. (IST) through Video Conferencing or Other Audio Visual Means (VC/OAVM),** to transact the businesses as set out in the Notice convening the Meeting, in compliance with applicable provisions of the Companies Act, 2013 ("the Act") and the Rules made thereunder and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 09/2023 dated September 25, 2023 and subsequent circulars issued in this regard, General Circular No. 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs and latest being General Circular No. 03/2025 dated September 22, 2025 (hereinafter collectively referred to as "MCA Circulars") and circulars issued by Securities and Exchange Board of India vide Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May, 2020, SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15th January, 2021, SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13th May, 2022 and SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 5th January, 2023 SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated 7th October, 2023 and SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated 3rd October, 2024 (hereinafter collectively referred to as "Circulars").

In accordance with the above Circulars, the Company has completed dispatch of the Notice convening the 45th AGM along with the Integrated Annual Report of the Company for the Financial Year ended 31st March, 2026 on 21st August,2026 through electronic mode only to those Members whose e-mail addresses are registered with the Company/ Depository Participant(s)/ Registrar & Share Transfer Agent(RTA). Further, a letter providing the weblink for accessing the Notice of the AGM and Integrated Annual Report for the Financial Year 2025-26 has also been dispatched to those shareholders who have not registered their email addresses. The Notice and the Integrated Annual Report for the Financial Year ended 31st March, 2026 are available on the website of the Company viz., www.skipperlimited.com and on the website of the stock exchanges where equity shares of the Company are listed viz., www.bseindia.com and www.nseindia.com. The Notice is also available on the e-Voting website of NSDL (Agency engaged for providing e-Voting facility) viz., www.evoting.nsdl.com.

Members are also requested to refer to newspaper advertisement dated 17th August,2026 and 18th August,2026 respectively, issued in Financial Express (English) (All editions) and Ekdin (Bengali) by the Company, for other details pertaining to the meeting. The said advertisements are also available on the website of the Company and of the Stock Exchanges where the equity shares of the Company are listed.

Pursuant to the provisions of Section 108 and other applicable provisions, if any, of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, read together with Circulars and Regulation 44 of Listing Regulations, the Company has engaged the services of National Securities Depository Limited (NSDL) to provide remote e-voting services and e-voting facility during the AGM to all the eligible Members to enable them to cast their votes electronically in respect of the businesses to be transacted at the Meeting. The businesses set out in the Notice shall be transacted only through remote e-voting/ e-voting.

Details for attending the AGM through VC/ OAVM and manner of casting vote through remote e-voting and e-voting during the AGM have been provided in the Notice of AGM.

A person, holding shares either in physical form or in dematerialized form as on the **cut-off date, i.e., Tuesday, 8th September, 2026** shall be entitled to avail the facility of remote e-voting/ e-voting at the Meeting. The remote e-voting period commences on **Saturday, 12th September, 2026 at 9.00 A.M. and ends on Monday, 14th September, 2026 at 5.00 P.M.** The remote e-voting will not be allowed beyond the aforesaid date and time and the remote e-voting module shall be disabled upon expiry of aforesaid period. The voting rights of Members shall be in proportion to their shares in the paid-up equity share capital of the Company as on the cut-off date. A person who is not a member as on the cut- off date should treat the Notice for information purpose only.

Only those members, who are present in the meeting through VC/OAVM and have not casted their vote on resolutions through remote e-voting, shall be allowed to vote through e-voting system during the AGM. However, Members who would have cast their votes by remote e-Voting may attend the Meeting, but shall neither be allowed to change it subsequently nor cast votes again during the Meeting.

Any person, who acquires shares in the Company and becomes a Member of the Company after dispatch of the Notice of the AGM and holding shares as on the cut-off date,i.e.,**Tuesday, 8th September, 2026,** may obtain the Login User Id and Password by sending a request at evoting@nsdl.com or investor.relations@skipperlimited.com. However, if the person is already registered with NSDL for e-Voting then existing User Id and Password can be used for casting the votes. Alternatively, if you are registered for NSDL e-services i.e., IDeAS, you can login at https://eservices.nsdl.com with your existing IDeAS login and access the e-voting webpage.

In case of any queries/ grievances relating to e-Voting, members may refer to "Frequently Asked Questions on e-Voting (For Shareholders).pdf" and "e-Voting Manual - Shareholder.pdf" available at the "Download" section of NSDL e-Voting website, i.e., www.evoting.nsdl.com or call on: 022 - 4886 7000 or contact Ms. Pallavi Mhatre, DVP of NSDL at e-mail id: evoting@nsdl.com. Members holding securities in demat mode with CDSL, can call at Toll Free No.: 1800 21 09911 or at e-mail id: helpdesk.evoting@cdslindia.com. For any further assistance, Members may also contact Mrs. Anu Singh, Company Secretary & Compliance Officer, Skipper Limited at Telephone No.: 033 2289 5731 or at e-mail ID investor.relations@skipperlimited.com

For **Skipper Limited**
Sd/-
Anu Singh
Company Secretary & Compliance Officer
ICSI Membership No: F9782

Place : Kolkata
Date : 21.08.2026

CESC LIMITED

CIN: L31901WB1978PLC031411
Regd. Office: CESC House, Chowringhee Square, Kolkata - 700001

NOTICE INVITING TENDER (NIT)

CESC Limited invites bids from eligible bidders for execution of various Electrical and Transportation jobs. Detailed tender documents, eligibility criteria, and submission schedules are available under the Tender section of the official CESC website **https://www.cesc.co.in**

ADVANCE AGROLIFE LIMITED
(FORMERLY KNOWN AS ADVANCE AGROLIFE PRIVATE LIMITED)

ADVANCE AGROLIFE LIMITED

CIN: L24121RJ2002PLC017467
Registered Office: E-39, RIICO Industrial Area, Bagru (Ext.), Jaipur (Raj)- 303007
Corporate Office: 301, 3rd Floor & 140-B Pandit TN Mishra Marg, Nirman Nagar, Jaipur (Raj)- 302019 Phone: 0141-4810126
Website: www.advanceagrolife.com • Email: cs@advanceagrolife.com

INFORMATION REGARDING 24TH ANNUAL GENERAL MEETING OF ADVANCE AGROLIFE LIMITED

Dear Member(s),

Notice is hereby given that the 24th Annual General Meeting ("AGM") of the Members of Advance Agrolife Limited ("the Company") will be held an Friday, 18th September, 2026 at 03:00 P.M. Indian Standard Time (IST) through Video Conference ("VC")/Other Audio-Visual Means ("OAVM") facility, in compliance with the applicable provision of Companies Act 2013 ("the Act") read with the rules framed thereunder and provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "Listing regulations") read with the latest being General Circular no. 03/2025 dated September 22, 2025 and other General circulars issued by Ministry of Corporate Affairs from time to time, (collectively referred to as "MCA Circulars") and the latest being SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 3, 2024 and other Circulars issued by the Securities and Exchange Board of India (SEBI) from time to time (collectively referred to as the "Circulars"), to transact the businesses as set out in the Notice convening the AGM, without the physical presence of the Members at a common venue.

In compliance with MCA & SEBI circulars, the Notice of the 24th AGM and the Annual Report of the Company for the Financial year 2025-26 containing the Notice of the AGM, Financial Statements and other Statutory Reports will be sent, in due course, only through electronic mode (i.e., via e-mail) to all the Members, whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent (RTA) or with their respective Depository Participants.

In addition, as per the requirements of Regulation 36(1)(b) of the Listing Regulations, the Company will also send a letter to the shareholders, whose e-mail addresses are not registered with Company or Depository Participant(s)/RTA, providing the web-link of Company's website, including the exact path, where complete details of the Annual Report of the Company for the Financial year ended on March 31st, 2026 can be accessed. The Notice of the AGM and the Annual report will also be available on the website of the Company at www.advanceagrolife.com and the website of the stock exchanges viz BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of the RTA and voting agency i.e. KFIN Technologies Limited (Kfintech) at https://evoting.kfintech.com/.

Members can join and participate in the AGM only through the VC/OAVM facility. The instructions for joining the AGM and the manner of voting remotely or casting votes through the e-voting system during the AGM are provided in the Notice of the AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under section 103 of the Act.

Members who have not registered their email addresses can cast their vote through remote e-voting or the e-voting system during the meeting by following the procedure prescribed in the Notice of the AGM.

Manner of registering/updating e-mail address:

Members are requested to register/update their e-mail address in respect of their demat holdings with their respective Depository Participant (s) where they maintain their demat accounts by following the procedure prescribed by the Depository Participant.

Those Members who have already registered their e-mail addresses are requested to keep their e-mail addresses validated with their DP(s)/RTA to enable servicing of communication and documents electronically.

All communications/queries in this respect should be addressed to the RTA, KFIN Technologies Limited, Mr. Anandan, Assistant Vice President, to their email addresses at evoting@Kfintech.com.

By order of the Board of Directors
Advance Agrolife Limited
Sd/-
Nisha Gupta
Company Secretary & Compliance officer

Place : Jaipur
Date : August 21, 2026

XCHANGING SOLUTIONS LIMITED

(a DXC Technology Company)
CIN: L72200KA2002PLC030072
Registered Office: 6th Floor, Wing-E, Prestige Lakeshore Drive Building 10, Amani Bellandur Khane Village, Varthur Hobli Mahadevapura Zone, Ward No.150, Bengaluru - 560 103, Karnataka
Tel: +91-80 6972 9602
Email : xchangingcompliance@dxc.com **Website** : www.dxc.com
URL: https://dxc.com/in/en/about-us/xchanging-solutions-limited-investor-relations

NOTICE OF THE 25TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the 25th Annual General Meeting ("AGM") of the Members of Xchanging Solutions Limited ("XSL" / "the Company") will be held on Tuesday, September 15, 2026 at 10:00 A.M. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of the AGM.

In compliance with the applicable circulars issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI"), the Notice of the AGM and the Annual Report, including the Standalone and Consolidated Audited Financial Statements, for the Financial Year 2025-26, have been sent on Friday, August 21, 2026 only by electronic mode to those Members whose e-mail addresses are registered with the Company / Registrar and Share Transfer Agent ("RTA") / Depositories. Further, in accordance with Regulation 36(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("Listing Regulations"), a physical communication containing the weblink and exact path of the Company's website where the Annual Report can be accessed have been sent to those Members whose e-mail addresses are not registered.

Members may note that the Notice of the AGM and Annual Report for the Financial Year 2025-26 are also available on the Company's website at https://www.dxc.com/xsl, on the websites of the stock exchanges, i.e. National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com, respectively, and on the website of E-voting Agency i.e. KFin Technologies Limited ("KFin Technologies") at https://evoting.kfintech.com.

Pursuant to Section 108 of the Companies Act, 2013 (the "Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, and Regulation 44 of the Listing Regulations, the Members holding shares either in physical form or dematerialized form, as on the Cut-off Date i.e. Tuesday, September 8, 2026, may cast their vote electronically on the businesses set forth in the Notice of the AGM through the Electronic Voting System ("Remote e-Voting / e-Voting") provided by KFin Technologies. The Members are further informed that:

i. The business as set forth in the Notice of the AGM may be transacted through voting by electronic means;
ii. The Remote e-Voting shall commence on Saturday, September 12, 2026 at 9:00 A.M. (IST) and shall end on Monday, September 14, 2026 at 5:00 P.M. (IST). The Remote e-Voting module shall be disabled by KFin Technologies thereafter;
iii. The Cut-off Date for determining the eligibility to vote by Remote e-Voting or by e-Voting system at the AGM shall be Tuesday, September 8, 2026;
iv. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the Notice of the AGM and holds shares as of the Cut-off Date i.e. Tuesday, September 8, 2026, may obtain the login ID and password by sending a request at evoting@kfintech.com . However, if such person is already registered with KFin Technologies for e-voting, the existing User ID and password can be used for casting the vote;
v. Members may note that:
a) the vote on a resolution is cast by a Member, the same cannot be changed subsequently;
b) the facility for e-Voting will also be made available during the AGM and those Members present in the AGM through VC/OAVM facility, who have not cast their vote on the resolutions through Remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through the e-Voting facility at the AGM;
c) Members who have cast their vote by Remote e-Voting may also attend the AGM but shall not be entitled to cast their vote again;
d) only persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off Date shall be entitled to avail the facility of Remote e-Voting or e-Voting at the AGM;
e) Members attending the AGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act;
vi. The instructions for joining the AGM and the detailed procedure for Remote e-Voting / e-Voting for Members holding shares in dematerialized mode, physical mode and for Members who have not registered their e-mail addresses are provided in the Notice of the AGM;
vii. Members whose e-mail IDs are already registered with the Company / RTA / Depository Participant ("DP") may follow the instructions for Remote e-Voting as well as e-Voting at the AGM as provided in the AGM Notice. Members holding shares in physical and dematerialized form who have not registered their e-mail addresses with the Company / RTA or with their respective DPS may temporarily register their e-mail IDS with the RTA by accessing the link https://ris.kfintech.com/clientservices/mobilereg/mobileemailreg.aspx and following the temporary registration process as guided thereafter, to receive the Notice of the AGM and Annual Report for the Financial Year 2025-26 through e-mail and/or the instructions for Remote e-Voting and participation in the AGM through VC/OAVM; and
viii In case of any queries, Members may refer to the Frequently Asked Questions ("FAQs") for Members and the "Remote e-Voting User Manual" available in the downloads section of https://evoting.kfintech.com or call on the toll-free number 1800 309 4001. In case of any queries or grievances relating to e-voting, Members may contact Mr. Ganesh Chandra Patro, Kfin Technologies Limited, Selenium Building, Tower B, Plot 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddi, Telangana – 500 032, at evoting@kfintech.com or on the toll-free number 1800 309 4001.

For Xchanging Solutions Limited
Sd/-
Radhika Khurana
Company Secretary

Date: August 21, 2026
Place: Gurugram

WHIRLPOOL OF INDIA LIMITED

CIN No: L29191PN1960PLC020063
Regd. Office: Plot No. A-4 MIDC, Ranjangaon, Taluka- Shirur, Distt.- Pune - 412220, Maharashtra
Corporate Office: Plot 40, Sector-44, Gurugram - 122002, Haryana
Website: www.india.whirlpool.in, **Email:** investor_contact@whirlpool.in

ATTENTION SHAREHOLDERS

Opening of Special Window for Re-lodgement of Transfer of requests of Physical Shares

Notice is hereby given to Shareholders that in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, the Special window has been extended for a period of one year, from February 05, 2026 to February 04, 2027, to facilitate re-lodgement of transfer requests of physical shares.

This facility is available for transfer deeds that were lodged prior to April 01, 2019, but were rejected/returned/not attended to due to deficiency in the documents/process/ or otherwise.

All transfer requests duly rectified and re-lodged during the aforesaid period will be processed through the transfer-cum-demat mode, i.e., the shares will be issued only in dematerialised form after transfer. The lodger(s) must have a demat account and provide the Client Master List (CML) along with the transfer document(s), share certificate(s) and other necessary document(s) while lodging the documents for transfer with our Registrar and Share Transfer Agent (RTA).

Eligible shareholders are requested to contact the Company's RTA i.e. **MUFG Intime India Private Limited** *(formerly known as Link Intime India Private Limited)* at Noble Heights, 1st Floor, Plot, NH 2, C-1 Block LSC, Near Savitri Market, Janakpuri, New Delhi - 110058, Tel. No. 91-11-41410- 592, 593, 594, E-mail ID: delhi@in.mpms.mufg.com, Website: https://in.mpms.mufg.com/ OR contact the Company at investor_contact@whirlpool.in for further assistance.

Eligible shareholders are requested to submit their transfer requests duly completed in all respects on or before the SEBI deadline i.e. **February 04, 2027**.

For Whirlpool of India Limited
Sd/-
Sweta Srivastava
Company Secretary

August 21, 2026
Gurugram, Haryana

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF **M/s VYJAYANTHI TELEVENTURES PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	**M/s Vyjayanthi Televentures Private Limited**
2.	Date of incorporation of corporate debtor	04/09/2006
3.	Authority under which corporate debtor is incorporated/registered	ROC Hyderabad
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U92132TG2006PTC051050
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No.104, Road No. 71, Nava Nirman Nagar, Jubilee Hills, Hyderabad, Telangana, India-500053.
6.	Insolvency commencement date in respect of corporate debtor	17/08/2026 (Order copy received on 20/08/2026)
7.	Estimated date of closure of insolvency resolution process	13/02/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Immaneni Chaitanya Kiran** IBBI Reg No: IBBI/IPA-002/IP-N01257/2023-2024/14280
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#40-26-22, Mohiddin Street, Chandramouli puram, Opp BSNL Telephone Exchange, MG Road, Vijayawada, NTR District, Andhra Pradesh - 520010. **cimmaneni@outlook.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	#40-26-22, Mohiddin Street, Chandramouli puram, Opp BSNL Telephone Exchange, MG Road, Vijayawada, NTR District, Andhra Pradesh - 520010. **Cirp.vtpl2026@gmail.com**
11.	Last date for submission of claims	31/08/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21,ascertained by the interim resolution professional	No classes identified as yet
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No classes identified as yet
14.	Relevant Forms and Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads No classes identified as yet.

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of **M/s Vyjayanthi Televentures Private Limited** on **17/08/2026.**

The creditors of M/s Vyjayanthi Televentures Private Limited are hereby called upon to submit their claims with proof on or before **31/08/2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – This para is not applicable as no class of creditors has been identified yet

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CA Immaneni Chaitanya Kiran
Interim Resolution Professional
M/s Vyjayanthi Televentures Private Limited
IBBI Reg No:IBBI/IPA-002/IP-N01257/2023-2024/14280
AFA No: AA2/14280/02/300627/204392
AFA issued by ICSI IIP is valid up to 30/06/2027

Date: 22/08/2026
Place: Hyderabad

PRECISION ELECTRONICS LIMITED

CIN: L32104DL1979PLC009590
Registered Office: D-1081, New Friends Colony, New Delhi - 110025
E-mail: cs@pel-india.in; **Telephone:** +91 (120) 2551556/1557
Website: www.pel-india.in

NOTICE AND INFORMATION REGARDING 47th ANNUAL GENERAL MEETING OF PRECISION ELECTRONICS LIMITED

NOTICE is hereby given that the 47th Annual General Meeting ("AGM") of the Members of Precision Electronics Limited (the "Company") will be held on Wednesday, September 16, 2026 at 11:00 a.m. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") in compliance with the General Circulars of Ministry of Corporate Affairs, dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021, December 8, 2021, May 5, 2022 and December 28, 2022, September 25, 2023, September 19, 2024 and September 22, 2025 **("MCA Circulars for General Meetings")**, The Securities and Exchange Board of India **("SEBI")** circulars dated May 12, 2020, January 15, 2021, May 13, 2022 and January 5, 2023, October 7, 2023 and October 3, 2024 **("SEBI Circular for General Meetings")**, applicable provisions of the Companies Act, 2013 **("the Act")** and the Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 **("the Listing Regulations")**.

1. **Sending of Annual Report:**
   Members may note that the Annual Report of the Company for the Financial Year 2025-26 along with Notice convening AGM will be sent (i) through e-mail to all those members whose email addresses are registered with the Company or Registrar and Share Transfer Agent **("RTA")** or with their respective Depository Participant **("DP")**, in accordance with MCA Circulars for General Meetings and SEBI Circulars for General Meetings, (ii) a letter providing the weblink (including the exact path, where complete details of the Annual Report is available) of the Annual Report to those members who have not registered their e-mail address with the Company/ RTA/DP. The Notice and the Annual Report Will also be made available on the Company's website at www.pel-india.in and on the website of the Stock Exchange i.e., BSE Limited at www.bseindia.com and on the website of National Securities Depository Limited **("NSDL")** at www.evoting.nsdl.com.
2. **Manner for registering/ updating email address:**
   Members holding in Physical mode and who have not yet registered/updated their e-mail address are requested to register/update the same with Skyline Financial Services Pvt. Ltd, the RTA of the Company at D-153-A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi -110 020, at e-mail id: admin@skylinerta.com or to the Company at cs@pel-india.in, by sending duly filled and signed Form ISR-1 (along with necessary supporting documents), which is uploaded on the website of the Company at www.pel-india.in. Members holding shares in dematerialized mode and who have not yet registered/updated their e-mail address are requested to get their e-mail id address registered /updated by following the procedure of their respective DP.
3. **Manner of Casting vote through e-voting:**
   The Company is pleased to provide to all its members holding shares as on the cut-off date, Wednesday, September 9, 2026, with the facility to exercise their right to vote by electronic means **("Remote E-Voting")** to transact business as set out in the Notice of AGM through the Remote E-Voting facility provided by NSDL. Additionally, the Company is providing the facility of E-Voting through the E-Voting system on the day of the AGM **("E-Voting")**. The detailed manner of Remote E-Voting/E-Voting on the day of the AGM for members holding shares in dematerialised mode, physical mode, and for members who have not registered their e-mail address is as stated in the Notice of AGM. The login credentials will be sent to all eligible members at their registered e-mail address.
4. **Book Closure:**
   The Register of Members and Share Transfer Register of the Company will remain closed from Thursday, September 10, 2026 to Wednesday, September 16, 2026 (both days inclusive) for the purpose of the AGM.
5. **Manner of Attending AGM:**
   Members can attend and participate in the AGM through VC/OAVM only. Instructions for attending the AGM through VC/OAVM are as stated in the Notice of AGM. Attendance of the Members attending the AGM through VC/OAVM will be counted for the purpose of reckoning the Quorum under Section 103 of the Act.

   Members are requested to go through the Notice of AGM carefully, particularly the instructions given therein for attending the AGM, the manner of casting a vote through Remote E-Voting/E-Voting during AGM, and matters associated therewith. In case of any query with regard to registration/updation of e-mail address may contact the RTA of the Company by sending an e-mail to admin@skylinerta.com or to the Company at cs@pel-india.in.

For Precision Electronics Limited
Sd/-
(Punit A. Bajaj)
Company Secretary and Compliance Officer
Membership No.: FCS 13366

Place: New Delhi
Date: August 21, 2026

BLS E-SERVICES LIMITED

(CIN: L74999DL2016PLC298207)
Regd. Office: G-4B-1, Extension, Mohan Co-operative Indl. Estate, Mathura Road, New Delhi-110044, Delhi, India
Corp. Office: Plot No 865, Udyog Vihar, Phase V, Gurgaon-122016, Haryana, India,
Tel.: 91-11-45795002, Email: cs@blseservices.com, Website: www.blseservices.com

NOTICE OF 10TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING

Notice is hereby given that

The 10th Annual General Meeting ("the AGM") of the members of BLS E-Services Limited, ("the Company") will be held on Tuesday, September 15, 2026 at 03:00 P.M. (IST) through Video Conferencing /Other Audio Visual Means ("VC/OAVM") facility to transact the business as stated in the Notice of the AGM pursuant to the Companies Act, 2013 and various circular issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India, from time to time. All the Members are hereby informed that: -

1. The Annual Report along with Notice of the AGM for financial year ended March 31, 2026 and remote e-voting and e-voting at AGM details have been sent in electronic mode on **Friday, August 21, 2026** to all the members whose e-mail are registered with RTA and Depositories as on August 14, 2026. For those shareholders whose email IDs are not registered, a letter providing a weblink and QR Code for accessing the Notice of the AGM and Annual Report for the financial year 2025-26 has been sent to those shareholders via post.
   The Annual Report along with Notice of the AGM is also available on the website of the Company www.blseservices.com, website of Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Ltd. at www.bseindia.com and www.nseindia.com respectively and on the website of KFIN Technologies Limited (KFIN) at https://www.kfintech.com/
2. Pursuant to section 108 of the Companies Act, 2013 read with rules made thereunder, the Company is pleased to provide Remote e-voting and e-voting facility at the AGM to the members holding shares either in physical form, if any, or dematerialized form to cast their vote on the business as set forth in the Notice of the AGM.
3. The Cut-off date for the purpose of e-voting through electronic voting system of KFIN Technologies Limited (KFIN) is **Tuesday, September 08, 2026**. The remote e-voting period commences on Friday, September 11, 2026 from 09:00 a.m. (IST) and ends on Monday, September 14, 2026 at 05:00 pm. (IST). Remote e-voting shall not be allowed beyond 05:00 p.m. on Monday, September 14, 2026. The remote e-voting module shall be disabled by KFIN for voting thereafter. Once the vote on the resolution(s) is cast by the Member, the Member shall not be allowed to change it subsequently.
4. The record date for the purpose of determining the entitlement of the shareholders to the final dividend for FY 2025-26 is September 08, 2026.
5. In case of any person becoming the member of the Company after the dispatch of Notice of AGM but on or before the cut-off date i.e. September 08, 2026, may write an email to evoting@kfintech.com for obtaining login ID and the password. Further, if the Member is already registered with KFIN remote e-voting platform, then he can use existing User ID and Password for casting the vote through remote e-voting.
6. The manner of remote e-voting for members holding shares in dematerialized form, physical mode, if any, and for members who have not registered their email addresses is provided in the Notice of the AGM.
7. The Members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM, through VC/OVAM but shall not be entitled to cast their vote again.
8. Members are requested to read the instructions pertaining to joining the AGM, manner of casting vote through remote e-voting, e-voting during the AGM and attending the AGM through VC/OVAM as mentioned in the Notice of the AGM, carefully.
9. In case you have any queries or issues regarding the e-voting, you may refer the Frequently Asked Questions ("FAQs") and the e-voting manual available at https://evoting.kfintech.com under help section or all grievances connected with the facility for voting by electronic means may be addressed to KFIN Technologies Limited (KFIN), Selenium Building, Tower-B,Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Telangana 500032, India or send an email to evoting@kfintech.com or call on toll free no-1800-309-4001.

By the order of Board of Directors of
BLS E- Services Limited
Sd/-
Neha Baid
Company Secretary & Compliance Officer
ICSI Membership No. : ACS 33753

Place: New Delhi
Date: 21.08.2026

INDIGO PAINTS LIMITED

Regd. Office: Indigo Tower, Street - 5, Pallod Farm-2, Baner Road, Pune - 411045, Maharashtra, India
Ph. No.: 020-66814300 CIN: L24114PN2000PLC014669
Website: www.indigopaints.com,
Email: secretarial@indigopaints.com

NOTICE OF 26TH ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING

NOTICE is hereby given that Twenty-Sixth Annual General Meeting ("26th AGM") of the Company will be held on September 12th, 2026 at 11.00 (IST) through Video Conference ("VC") or Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 (the Act) and Rules framed thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with the Ministry of Corporate Affairs (MCA) General Circular Nos. 20/2020 dated 5th May, 2020, 10/2022 dated 28th December, 2022 & 09/2024 dated 19th September, 2024 issued by the Ministry of Corporate Affairs ("MCA") and Circular Nos. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13th May, 2022, SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated 3rd October, 2024 issued by SEBI, along with other applicable Circulars issued in this regard by the MCA and SEBI.

In terms of MCA Circulars and SEBI Circulars, the Company has completed dispatch of Notice of the 26th AGM and Annual Report of the Company, inter-alia, containing the financial statements and other statutory reports for the year ended 31st March, 2026 on August 21, 2026 through electronic mode only to those Members whose e-mail addresses are registered with the Company/ Registrar & Share Transfer Agent (RTA) i.e., MUFG Intime India Pvt. Ltd. (previously known as 'Link Intime India Private Limited') or Depository Participant(s). A letter providing the web-link, including the exact path, where complete details of the Annual Report are available is sent to those shareholders of the Company who have not so registered their email addresses.

Members whose e-mail addresses are not registered are requested to register their e-mail addresses by sending the email to the Company at secretarial@indigopaints.com or to the RTA at umesh.sharma@in.mpms.mufg.com.

The requirements of sending physical copy of the Notice along with the Annual Report to the Members have been dispensed. The Notice of the 26th AGM along with the Annual Report for financial year 2025-26 of the Company are available on the website of the Company viz., www.indigopaints.com, e-voting website of Central Depository Securities Limited (CDSL) viz., www.evotingindia.com and also available on websites of BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com.

Members are also hereby informed that:

1. Pursuant to Section 108 of the Act and other applicable provisions, if any read with Rule 20 of the (Companies Management and Administration) Rules, 2014 (as amended) and Regulation 44 of the Listing Regulations, the Company is pleased to provide e-voting facilities through CDSL to its Members, in respect of the businesses to be transacted at the AGM. The manner and instructions to cast votes through remote e-voting as well as e-voting to be conducted during the AGM have been provided along with the Notice. The Ordinary and Special business, as set out in the AGM Notice, will be transacted through remote e-voting & e-voting conducted on the day of AGM.

2. The businesses as set out in the Notice shall be transacted through e-voting only. The Members, whose names appear in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on, September 4, 2026 being the cut-off date, shall be entitled to avail the e-voting facility. Once vote(s) on Resolution(s) are cast by any Member, the same cannot be changed subsequently. The remote e-voting will commence on September 9, 2026 at 9:00 a.m. (IST) and will end on September 11, 2026 at 5:00 p.m. (IST). The remote e-voting module shall be disabled by CDSL for voting thereafter. A person who is not a Member as on the cut-off date, i.e., September 4, 2026, should treat the Notice for information purpose only. Book Closure will start on September 5, 2026 and end on September 12, 2026 (Both days inclusive).

3. Members attending the 26th AGM, who have not cast their votes by remote e-voting, shall be eligible to exercise their voting rights during the AGM through e-voting system via www.evotingindia.com. Members who have exercised their voting rights by remote e-voting may also attend the 26th AGM through VC or OAVM but shall not be entitled to cast their votes again during the 26th AGM.

4. Any person, who becomes Member of the Company after dispatch of the Notice of the AGM and holds shares as on the cut-off date i.e September 4, 2026, may obtain the login ID and password by sending a request to CDSL at helpdesk.evoting@cdslindia.com or to the Company at secretarial@indigopaints.com or its RTA at pune@in.mpms.mufg.com. Members who are already registered with CDSL for remote e-voting can use their existing User Id and Password for e-voting.

5. In case of any queries/grievances relating to e-voting, Members facing any technical issue in login can contact CDSL helpdesk by sending a request to Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 22 55 33.

The Company provides to the Members the facility for remittance of dividend directly in electronic mode through National Automated Clearing House (NACH). Members desirous of availing this facility are requested to provide their latest bank account details (Core Banking Solutions Enabled Account Number, 9 digit MICR and 11 digit IFSC Code), along with their Folio Number to their respective Depository Participants. For shareholders who have not updated their bank account details, dividend warrants/demand drafts will be sent to their registered address in due course.

Pursuant to the changes introduced by the Finance Act, 2020 in the Income Tax Act, 1961 (the "IT Act") w.e.f. 1st April, 2020, the dividend paid or distributed by a company shall be taxable in the hands of the shareholders. Accordingly, in compliance with the said provisions, the Company shall make the payment of dividend after necessary deduction of tax at source (TDS). The withholding tax rates would vary depending on the residential status of every shareholder and the eligible documents submitted by them and accepted by the Company. To enable compliance with TDS requirements, Members are requested to update the details like Residential Status, PAN and category as per the IT Act with their Depository Participants.

For Indigo Paints Limited
SD/-
Sayalee Yengul
Company Secretary & Compliance Officer
Membership No.- A37267

Place: Pune
Date: 21.08.2026

THE Geetha ADVERTISING

To, Dt .19-08-2026

CA Immaneni Chaitanya Kiran
Interim Resolution Professional
M/s Vyjayanthi Televentures Private Limited– In CIRP
IBBI Registration no.: IBBI/IPA-002/IP-NO1257/2023-2024/14280
AFA No: AA2/14280/02/300627/204392 (Valid up to 30/06/2027)
Address: 40-26-22, Mohiddin Street, Opp: BSNL Exchange,
Labbipet, M G Road, Vijayawada, Krishna District
Andhra Pradesh – 520010 INDIA
E-mail id: cirp.vtpl2026@gmail.com
Mobile No: 9951789558 & 9949926945

Sub: Quotation for advertisement in Various News Papers.

Sl No	**Name of the publication**	**Rate per sqcm (B & W ad)**	**Edition**
1	Eeanadu	Rs.3000/-	All AP & telangana
2	Sakshi	Rs.2116/-	All AP & telangana
3	Andhra Jyothi	Rs.1410/-	All AP & telangana
4	Indian Express	Rs.640/-	All AP & telangana
5	The Hindu	Rs.900/-	All AP & telangana
6	The Times of India	Rs.1366/-	All AP & telangana
7	Financial Express	Rs.180/-	All India edition
8	BusienStandrad	Rs.320/-	All India edition
9	The Hindu	Rs.2500/-	All India edition
10	The Econimic Times	Rs.4600/-	All India edition

Note: Applicable GST @5% on the above rates

Signature of authorized signatory
For Geetha advertising, Hyderabad
Sd/-V. Ramakrishna
9440403689,
9032242118
RAMAKRISHNA VANDANAPU
(Managing Partner)

The Geetha Advertising
#6-2-966/4/1/A, 1st Floor,
Opp: Dakshina Bharath Hindi Prachara Sabha,
Hill Colony, Near Nirmala School,
Khairtabad, hyderabad - 500 004.
Call: 040 - 23399675.
E-mail: geethaadvertising@gmail.com